



2026:AHC:16214

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1731 of 2026

Kripal Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Mohammad Fazil, Parvez Alam
Counsel for Respondent(s)	: Arun Kumar Pandey, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the prayer to quash the impugned order dated 23.08.2025 passed by respondent no.3-Additional District Magistrate, Judicial, Amroha in Case No.859 of 2025 as well as order dated 26.05.2025 passed by respondent no.4-Tehsildar, Dhanora, District Amroha in Case No.RST/5088/2021.

2. Apart from various other arguments, one of the arguments has been raised by counsel for the petitioner that aforesaid orders were passed in complete violation of the procedure prescribed in para-74 passed in the case of ***Rishipal Singh and others Vs. State of U.P. and others*** reported in **2023 (1) ADJ 154** hence same are liable to be set aside.

3. This fact is also admitted by counsel for the respondents.

4. In view of the same, since the impugned order dated 23.08.2025 passed by respondent no.3-Additional District Magistrate, Judicial, Amroha as well as order dated 26.05.2025 passed by respondent no.4-Tehsildar, Dhanora, District Amroha were passed in complete violation of procedure prescribed in the case of Rishipal

(supra) hence same are liable to be quashed and are hereby quashed

5. With the aforesaid observations, the writ petition is allowed. No order as to costs.

6. The respondent no.4 is directed to pass fresh order in accordance with law expeditiously.

January 21, 2026

Pramod Tripathi

(Prakash Padia,J.)